

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.30848 of 2024**

Arising Out of PS. Case No.-603 Year-2022 Thana- VAISALI COMPLAINT CASE District-
Vaishali

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Ravi Prakash Tiwary SON OF SRI CHANDRA PRAKASH TIWARI @
MOHAN TIWARY HOUSE NO.- C.K. 9/3 MARNI KANIKA GHAT, P.S.-
CHOWK, DIST- VARANASI, UTTAR PRADESH

... .. Petitioner/s

Versus

1. The State of Bihar
2. SHWETA TIWARY WIFE OF RAVI PRAKASH TIWARY, DAUGHTER
OF SATYENDRA NATH TIWARY VILLAGE- SAIDPUR, NEAR H.P.
GAS AGENCY, P.S.-, DIST- VAISHALI

... .. Opposite Party/s

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Appearance :

For the Petitioner/s : Mr. Raghwendra Pratap Singh
For the Opposite Party/s : Mr. Ramesh Chandra

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**CORAM: HONOURABLE MR. JUSTICE ANJANI KUMAR SHARAN
ORAL ORDER**

4 24-10-2024 Perused the office notes.

2. As prayed for by learned counsel for the petitioner,
four weeks' peremptory time is granted to him to file a jointness
petition.

3. Re-notify on 21.11.2024.

4. Interim order, if any, shall continue in the
meanwhile.

(Anjani Kumar Sharan, J)

Trivedi/-

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